

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO. IV

Custom Appeal No. 50442 of 2019

(Arising out of Order-in-Original No. 68/MK/Confirmation/Policy/2018 dated 16.11.2018 passed by the Commissioner of Customs (Airport & General), New Delhi)

M/s S.M. Logistics

Appellant

Chamber No. 7, Shivalik Tower,
Opp. Pacific Mall, Kaushambi,
Ghaziabad,
Uttar Pradesh-201010.

Versus

**Commissioner of Customs (Airport & General), Respondent
New Delhi**

Near IGI Airport,
New Delhi-110037.

And

Custom Appeal No. 51674 of 2019

S.M. Logistics

Appellant

Versus

**Commissioner of Customs (Airport & General), Respondent
New Delhi**

Appearance

Ms. Reena Rawat, Advocate

- for the appellant

Shri Sunil Kumar, DR

- for the respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)

Date of Hearing/Decision: 19.02.2020

Final Order No. 50354/2020

Ramesh Nair:

The appellants have filed two appeals Appeal No. C/50442/2019 is against the order whereby the CHA license was

suspended. Subsequently, the licence was also revoked by separate order where against the appellant filed Appeal No. C/51674/2019. In this position, the Appeal No. C/50442/2019 stands dismissed as infructuous. Appeal No. C/51764/2019 is adjourned to **31 March, 2020.**

(Dictated & pronounced in open Court)

(Ramesh Nair)
Member (Judicial)

(Raju)
Member (Technical)

RM